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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
AT ALLAHABAD.

ALLAHABAD THIS THE 7th DAY OF AUGUST, 1995.

Contempt Application No. 143 of 1994.

in

Original Application No. 357 of 1994.

CORAM :- Hon. Mr. S. Das Gupta, Member-A.  
Hon. Mr. T. L. Verma, Member-J.

Shyam Sunder Shukla, S/o. Sri Hari Nath Shukla,  
R/o. Village-Jot Ram Dutt, Post Office Gyanpur,  
District Varanasi. ....Applicant  
(Now Bhadohi)

Versus

1. Sri Ram Jeevut Ram, Senior Superintendent of Post Offices, Varanasi.
2. Sri Gopal Ram, SDI, 1st Post Office, Gyanpur, West Mandal, Varanasi. .... Respondents.

ORDER (Oral)

(By Hon. Mr. S. Das Gupta, Member-A).

1. This application was filed for alleged non-compliance of with direction contained in the order dated 4.3.1994 by which <sup>A</sup> bench of this Tribunal disposed of the O.A. No. 357/1994.
2. The direction contained in the said order was that the respondents shall decide the representation, stated to have been submitted by the applicant within

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a period of one month from the date of communication of this order. The applicant now has averred that despite this order being communicated by him to the respondents, by registered post on 9.3.1994 followed by a legal notice dated 3.6.1994, the respondents did not care either to consider the representation and dispose of the same <sup>to</sup> or <sup>or</sup> reinstate the applicant in service.

3. The respondents have filed a counter affidavit in which it is stated that the representation of the applicant has since been disposed of by an order dated 1.9.1994, a copy of which has been annexed to the counter-affidavit. The respondents have also explained the circumstances in which there has been certain <sup>amount</sup> ~~kind~~ of delay in disposing of the representation. They has also tendered ~~an~~ <sup>the</sup> unqualified apology for <sup>the</sup> said delay.

4. <sup>Comm 17</sup> The Contempt of Court is if there is wilful and deliberate violation of the order of the Court. In this case, the direction given by the Tribunal has been complied with ~~and~~ <sup>wilfully</sup> albeit delayed ~~and~~. However, there is nothing to indicate that <sup>the</sup> delay is wilful or deliberate.

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*Leave*

Moreover, the respondents further tendered unqualified apology for the delay caused. In view of this, the contempt application is dismissed. The notices issued to the respondents stand discharged.

*J. M.*

*A. M.*

VKP/-